

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

C.P. (IB)/650(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.01.2024**

NAME OF THE PARTIES: **AMIT BHALOTIA V/S SAHANA FILMS**
PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Nitesh Menon, Advocate i/b Divya Shah Associates appeared for the Petitioner.
2. Mr. Shyam Kapadia, Advocate a/w Mr. Akshit Dedhia, Advocate i/b Wadia Ghandy & Co. appeared for the Respondent.
3. Learned Counsel for both parties present and submits that parties have settled the matter by executing consent terms and seeking withdrawal of the C.P.(IB)/650(MB)2023.
4. In view of the settlement arrived between the parties by executing consent terms, we allow the Operational Creditor to withdraw C.P.(IB)/650(MB)2023.
5. Accordingly, C.P.(IB)/650(MB)2023 is **dismissed** as **withdrawn**. .. 2 ..

.. 2 ..

6. If any IAs'/MAs' pending it will become infructuous.

7. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna